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CAT/J/13

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 76/91
T.A. NO.

DATE OF DECISION 4th December 1996

Washim Railway Karmachari Parishad
& Others **Petitioner**

Mr. K.K. Shah **Advocate for the Petitioner (s)**

Versus

Union of India & others. **Respondent**

Mr. N.S. Shevde **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K. Ramamoorthy, Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Pashyim Railway Karmachari Parishad represented through Shri Raghavirsingh Sisodia joint Divisional Secretary Rajkot Division representing its members as rest of the applicants.
2. Ramesh B.
3. Bharat H.
4. Narayan D.
5. Marayan A.
6. Natu J.
7. Kana B.
8. Mangalsingh B.
9. Vira K.
10. Natha K.
11. Agarsingh L.
12. Salmikh H.
13. Shasikant T.

Applicants No. 2 to 13 are temporary status casual labours of Rajkot Division presently working at Ahmedabad under DSTE (C) Baroda.

Applicants-

Advocate: Mr. K. K. Shah-

Versus

1. Union of India (Notice to be served through)
The General Manager, Western Rly.
head quarter office, Church Gate, Bombay.
2. D.S.T.E. (C) West.
District Singnal Telecommunication Engineer,
Western Railway, Pratap Nagar, Baroda.
3. Chief Telecommunication Inspector,
Western Railway, Ahmedabad.

Respondents-

Advocate: Mr. N. S. Shevde-

JUDGEMENT

IN

O.A.No. 76/91

Dated 4th December 1996

Per Hon'ble Mr. K. Ramamoorthy, Member (A):

Heard Mr. K. K. Shah and Mr. N. S. Shevde.

The application has been filed on 11.2.91,

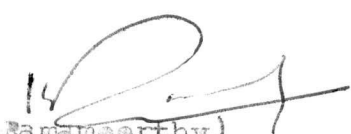
seeking the following reliefs:-

"To quash and set aside the transfer order and repatriate them at Ahmedabad with consequential benefits."

The applicants are thirteen in number. In the respondent's reply dated 8.7.95, it has been averred that impugned transfer order is cancelled vide letter dated 27.7.92. This was also specifically brought to the notice of the counsel for the applicant vide the orders of this Tribunal on the order sheet dated 27.11.95.

An M.A./673 of 6.7.96 has since been filed regarding payment of salary for the interim period. Respondent department is directed to pay the wages as due in view of the cancellation of the transfer order and in the light of the settlement before A.L.C. for the intervening period if any.

Since the impugned order of transfer has already been cancelled, the grievance agitated in this O.A. does not remain and therefore this application is disposed off, having ^{now} become infructuous.
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(K. Ramamoorthy)
Member (A)

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